

ITEM NO.4

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

(IA No. 75165/2019 - CLARIFICATION/DIRECTION, IA No. 38337/2019 - INTERVENTION/ IMPLEADMENT, IA No. 75156/2019 - INTERVENTION/ IMPLEADMENT, IA No. 38345/2019 - MODIFICATION)

WITH

T.C.(Cr1.) No. 3/2016 (XVI-A)

(IA No. 70158/2019 - INTERIM BAIL)

Date : 11-07-2019 These matters were called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE INDIRA BANERJEE

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UPON hearing the counsel the Court made the following
O R D E R

The Report submitted by the Committee chaired by Hon'ble Mr. Justice R.M. Lodha, former Chief Justice of India has been placed on the record. We permit SEBI to upload the report on the website so as to enable the parties and their counsel to peruse the report and make submissions before this Court.

List on 25 July 2019.

On the next date of hearing, I.A. No. 184288/2018 in T.C. (Cr1) No. 1/2016 and I.A. No. 75467/2019 in C.A. No. 13301/2015 along with all other connected Interlocutory Applications be listed. The I.As be listed in the order of filing before the Court.

IA No. 75165/2019, IA No. 75156/2019 and IA No. 38337/2019 in C.A. No. 13301/2015

On the request of the learned counsel appearing for the applicants, the Interlocutory Applications are dismissed as withdrawn.

I.A. No. 38345/2019 in C.A. No. 13301/2015

None appears for the applicant.

The Interlocutory Application is dismissed.

I.A. No. 70158/2019 in T.C. (Cr1.) No. 3/2016

There is no merit in the application.

The Interlocutory Application is accordingly dismissed.

(MANISH SETHI)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER